

may have to be modified to align with the provisions of the Companies Bill, recently passed by the Parliament, once enacted and notified.

(b) and (d) As per guidelines on CSR and Sustainability issued to the CPSEs, all profit making CPSEs are mandated to create budgetary allocation on a yearly basis for CSR activities/projects to be undertaken during the year with the approval of Board of Directors. The budget allocated for CSR and Sustainability activities/projects planned for each financial year is expected to be spent within that year. Unspent budget of a year would not lapse. Instead, it would be carried forward to the next year for expenditure on CSR and Sustainability activities. CPSEs will make every endeavour to spend the unutilized budget of any year within the next two financial years; failure to do so would result in the unspent amount getting transferred to a 'Sustainability Fund' to be created separately for CSR and Sustainability activities.

CPSE-wise data on achievements of CSR targets is not maintained centrally. The responsibility for monitoring the implementation of CSR and Sustainability guidelines by the CPSEs is of the administrative Ministry/Department concerned. However, the performance of CPSEs on CSR and Sustainability is evaluated through MoU system which is in vogue.

#### **Acknowledgement and replies to letters of Members of Parliament**

1978. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Ministry have received letters from Members of Parliament (MPs) during the last one year pertaining to various issues concerning M/s. Instrumentation Limited, Kota;

(b) if so, the total number of letters received and acknowledged and final replies sent to MPs, so far;

(c) whether according to instructions contained in the Department of Personnel and Training (DoPT), all letters received from MPs are to be acknowledge and replied within reasonable time-frame; and

(d) if so, the reasons for not adhering to the instructions of DoPT and the steps being taken to reply to all letters received from Members of Parliament?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) 9 such letters have been received and acknowledged. Final reply (including consolidated reply in respect of similar requests from the same MP) has been sent in respect of 8 of these letters.

(c) and (d) Yes, Sir. Where additional details and clarifications are required to be obtained from concerned Central PSEs, etc., all out efforts are made to ensure that such details are obtained and a final reply is sent as expeditiously as possible.

#### **Policy for wage negotiations in CPSEs**

1979. SHRI NAND KUMAR SAI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether in the recent past, Government has approved the policy for wage negotiations for the workmen in Central Public Sector Enterprises (CPSEs) in the country;

(b) if so, the details and the salient features thereof;

(c) whether Government has invited suggestions from various sections of the society before approval thereof;

(d) the number of workmen engaged in various Central Public Sector Enterprises in the country as on 31 July, 2013; and

(e) the manner in which the workmen engaged in various CPSEs, will be benefited from the new policy?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) to (c) Yes. Recently, Government has formulated policy for the 7th Round (2nd part) of wage negotiations for workmen in Central Public Sector Enterprises (CPSEs) based on consultations among various central ministries/ departments and other organisations. The salient features of the latest wage policy for workmen in CPSEs as contained in Department of Public Enterprises' guidelines dated 13th June, 2013 are given in Statement (*See below*).

(d) As per Central Public Enterprises Survey 2011-12, there were 997,039 workers/workmen on the rolls of the CPSEs as on 31.03.2012.